

SHRI SANTOKH SINGH: The hon. Minister stated that when they wanted an outlay of about Rs. 1.5 crores only Rs. 5 lakhs had been sanctioned this year. At this rate it will take some 30 years or so. May I know if no money is available now, then does it not amount to faulty planning to start the project?

SHRI MEHR CHAND KHANNA: I could not follow the question, Sir.

SHRI SANTOKH SINGH : I say when money is not available for a project and only Rs. 5 lakhs is given instead of Rs. 1.5 crores, then does it not amount to faulty planning?

SHRI MEHR CHAND KHANNA: No, Sir, I will not concede that. You see physical expenditure is quite different from total allocation. The money that has been given to me, if I find that to be short by a few lakhs I am sure the hon. Finance Minister would not grudge giving me some more. We hope to undertake this project during this year. The former Finance Minister had assured that money would be made available for the completion of the project as far as the next year was concerned.

SHRI B. K. GAIKWAD: Sir, the solving of housing problem is most essential in this country and that is very well known. So may I know for what reason this cut has been applied by the Government? Fortunately, Sir, the Finance Minister is also here now and I hope he will throw some light, telling the reasons for which the Government had applied this cut.

SHRI MEHR CHAND KHANNA: It was not applied by the present Finance Minister, I will say that; I will not like to embarrass him. When the cut was applied, it was, I think, almost 30 per cent. I protested and asked for more. But when I protested the cut became 100 per cent.

GIFT OF COBALT UNITS FROM CANADA

*171. **SHRI K. SUNDARAM:** Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state whether some Cobalt units were received as gift from Canada recently and if so, whether these are being utilized to combat Cancer?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI B. S. MURTHY): Yes, Sir.

Under the Colombo Plan Capital Aid Programme we have received from 1957 to date 19 cobalt therapy units and replacements from Canada and three more units are yet to arrive.

SHRI K. SUNDARAM. May I know whether these units have been installed and they are working now? If so, what is the percentage of utilisation in the teaching institutions and the utilisation in the hospitals?

SHRI B. S. MURTHY: Yes, Sir. All the units that have arrived have been given over to institutions entirely dealing with cancer or to medical colleges where the students are taught. As I have already stated, we are yet to get 3 more units and they are also going to be installed in colleges and hospitals.

SHRI K. SUNDARAM: Is it not necessary to have radium treatment and deep X-ray therapy treatment also in the same institution for the proper treatment of cancer patients? Shall I repeat my question?

SHRI B. S. MURTHY: No, I have understood it. All that the hon. Member says is accepted. The country is trying its level best to provide the best treatment possible.

SHRI K. SUNDARAM: My point is, is it not necessary that deep X-ray radium and cobalt units methods are there in one and the same place so that you can treat cancer patients effectively? It is no use having three different treatments in three different institutions when each type of cancer has to go to a different institution.

SHRI B. S. MURTHY: Medical leadership that is available in this country is trying to devise the best therapy possible for curing this disease. I may also tell this hon. House that since we are not able there is also a scheme to fabricate them to get many more of these cobalt units in India.

PROF. SATYAVRATA SIDDHANTALANKAR: Taking into consideration the seriousness of this malady, has it come within the knowledge of the hon. Minister that one Shri Hari Narayan Sharma of Lolark Kund, Banaras announced on 21st December, 1960 that the Ayurvedic medicine Nagbala is very effective in the cure of cancer? If that has not come to the knowledge of the hon. Minister, will he take it from me that this drug is useful and will he contact Shri Hari Narayan Sharma to see whether it is effective? He says that he has treated seven cases with this drug successfully.

SHRI B. S. MURTHY: I thank the hon. Member for giving me this very valuable information. But I may tell the House that many such announcements were made and when actually confronted they did not prove to be as efficacious as the hon. Member thinks.

SEARCH BY INCOME TAX AUTHORITIES

*172. **SHRI BANKA BEHARY DAS:** Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a house on Lord Sinha Road, Calcutta was searched in the month of December, 1965 by the Income Tax and Customs authorities in connection with evasion of income tax and custom duties;

(b) Hundis and Promissory notes worth of?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) Hundis and Promissory notes worth Rs. 16.95 lakhs were found and seized by the Income-tax authorities. The Customs Department seized certain correspondence relating to import of goods. As a result of examination of account books and evidence, assessments for 1957-58 to 1962-63 have been re-opened. Further investigations are in progress.

SHRI BANKA BEHARY DAS: Sir, this house is reported to belong to one S. L. Kapoor, an intimate business partner of Mr. B. Patnaik, ex-Chief Minister of Orissa. When the house was raided the

authorities had to break open a cemented wall inside which there was a locker which contained these hundis and some unaccounted money and many incriminating papers. May I know whether in view of these serious violations the man has been put under arrest and whether the search of other houses of businessmen connected with him has been ordered?

SHRI B. R. BHAGAT: Sir, these premises were searched and we have got all the documents and the necessary information and there is no need for any unnecessary search.

SHRI BANKA BEHARY DAS: In connection with this a letter of June 1st, 1965 addressed to Mr. B. Patnaik from Mr. Kapoor has been found out which besides other matters deals with the holding of shares in *benami* and other assets with knowledge of Mr. Patnaik. I want to know whether any enquiry has been made into the business connections of Mr. Patnaik including the alleged evasion of income-tax?

SHRI B. R. BHAGAT: The enquiries are still in progress and whatever relevant concerns and persons are involved, the necessary enquiries will be made about them. I say the enquiries are still going on.

SHRI BANKA BEHARY DAS: May I ask whether a special investigating circle has been created to enquire into the income-tax evasions of Mr. B. Patnaik and if so, what is the report, and if a preliminary report has been given then what is the assessment?

SHRI B. R. BHAGAT: No special investigating circle has been created for enquiry against Mr. Patnaik. This matter is being looked into by an Income-tax Officer and the Commissioner for Income-tax, Central Circle, Calcutta is supervising it. Further more the Deputy Director from Delhi is supervising it. More than that nothing is done.

SHRI LOKANATH MISRA: It appears that important political personages are connected with this. Since this involves two offences, *i.e.*, one violation of the Income-tax Act and the other the violation of the Customs Rules, should not the